

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 3483 of 2020

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Vikash Das @ Vikas Das. ....Petitioner

Versus

The State of Jharkhand. ....Opposite Party

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Coram: THE HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

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For the Petitioner : Mr. Lalit Yadav, Advocate

For the State : Mr. Subodh Kumar Dubey, A.P.P.

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02/14-9-2020

Heard the parties.

Defects, as pointed out by the office, are ignored.

The petitioner apprehends his arrest in connection with Madhupur P.S.

Case No. 81 of 2020.

It has been alleged that 25-30 bags of grams were stolen from the godown of the informant.

The petitioner was initially implicated on the confession of co-accused-Subhan Sheikh. However, it appears that eight packets of stolen grams were recovered from the house of the petitioner.

Regard being had to the recovery effected, as noted above, I am not inclined to extend the privilege of anticipatory bail to the petitioner.

This application is accordingly rejected.

(Rongon Mukhopadhyay, J)

Rakesh/-